

ITEM NO.2

COURT NO.8

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 11584/2019

(Arising out of impugned final judgment and order dated 31-10-2018 in MP No. 7267/2018 passed by the High Court Of Judicature At Allahabad)

BHARAT PETROLEUM CORPORATION LTD. & ORS.

Petitioner(s)

VERSUS

SANJEEV ARORA & ORS.

Respondent(s)

([TO BE TAKEN UP IN THE FIRST THREE CASES])

Date : 28-07-2022 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE K.M. JOSEPH
HON'BLE MR. JUSTICE HRISHIKESH ROY

For Petitioner(s) Mr. Rajeev Mishra, Adv.
Mr. Sanand Ramakrishnan, AOR

For Respondent(s) Ms. Meghna Tandon, Adv.
Ms. Vibhooti Malhotra, AOR

Mr. Abhay Pratap Singh, AOR

Mr. Rohit Amit Sthalekar, AOR

Mr. Kavin Gulati, Sr.Adv.
Mr. Avi Tandon, Adv.
Mr. Anish Agarwal, AOR
Ms. Vanshika Gupta, Adv.

Mr. Satyam Thareja, AOR
Mr. Rahul, Adv.

Mr. T. Mahipal, AOR

Mr. Avnish Pandey, AOR
Mr. Nikhil Sharma, Adv.

UPON hearing the counsel the Court made the following

O R D E R

In view of the letter circulated by Mr.Anish Agarwal, learned counsel for the R.No.4 seeking adjournment, list after five days.

(NIRMALA NEGI)
COURT MASTER (SH)

(RENU KAPOOR)
ASSISTANT REGISTRAR